

[S. M. Banerjee]

the report of the Committee by tomorrow ? Suppose the Committee decides that the prayer is justified. In that case, the Bill should not be sent to the Rajya Sabha.

MR. SPEAKER : I go to the next item.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha :-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th December, 1968, agreed without any amendment to the Food Corporations (Amendment) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 10th December, 1968."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th December, 1968, agreed without any amendment to the Insurance (Amendment) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 9th December, 1968."

ESTIMATES COMMITTEE

Sixty-third Report

SHRI P. VENKATASUBBAIAH : (Nandyal) I beg to present the Sixty-third Report of the Estimates regarding action taken by Government on the recommendations contained in the Eleventh Report of the Committee on the Ministry of Finance—Utilisation of External Assistance.

COMMITTEE ON PETITIONS Contd.

(ii) Fourth Report

SHRI S.C. SAMANTA : I beg to present the Fourth Report of the Committee on Petitions.

(iii) Evidence

SHRI S.C. SAMANTA : I beg to lay on the Table a copy of the evidence given before the Committee on Petitions.

12.47 hrs.

STATEMENT RE : VISIT OF SOVIET
DELEGATION

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I lay on the Table a statement regarding the visit of the Soviet delegation headed by Mr. Skachkov, Chairman, State Committee for Foreign Economic Relations of USSR. [Placed in Library. See No. LT-2779/68.]

12.47 $\frac{1}{2}$ hrs.

MATTER UNDER RULE 377

Proceedings of the House

MR. SPEAKER: Shri H. N. Mukerjee

Shri Samar Guha rose :

MR. SPEAKER: I am calling only those who have already represented.

SHRI H. N. MUKERJEE : (Calcutta North East) : With your permission, I wish to raise a matter under rule 377 relative to what happened yesterday in the course of the Third Reading of the Essential Services Maintenance Bill. It is a matter of unhappiness that yesterday certain incidents took place which had the effect of a kind of reflection upon the conduct of the proceedings of the House by the Chair. The papers of today are full of reports in regard to this matter. I will first quote what the TIMES OF INDIA says :

"a peculiar situation had arisen and there was a breeze between the Chair and the Minister for Parliamentary Affairs."

In THE PATRIOT, they put it a little more strongly and, perhaps, more accurately :

"There was a clash between the Parliamentary Affairs Minister, Dr. Raza